

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition Nos.268/2012 to 276/2012

Date: 5.4.2013

To,

Deputy Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road,
Kolkatta-700054

Sir,

Subject: Determination of tariff in Petition Nos. 268/2012 to 276/2012 for 2009-14.

With reference to the subject mentioned above, I am directed to request you to furnish the following additional information on affidavit, with advance copy to the respondents, latest by **22.4.2013**:

(A) Petition Nos. 268/2012, 269/2012, 274/2012, 275/2012 and 276/2012

- (a) Certification that all the assets of the gross block as on 31.3.2009 are in use. In case any asset has been taken out or de-capitalised from the gross block, the details of the assets(s) viz., name of the asset, original gross block of the asset, date and year on which the asset was put to use, the date and year on which the asset was taken out from service and the depreciation recovered upto date of taking out should be furnished;
- (b) Actual additional capital expenditure incurred in the year 2009-10, 2010-11 and 2011-12 should be certified by the statutory auditor;
- (c) Cost benefit analysis of the additional capital expenditure of ₹344.45 crore, ₹363.57 crore and ₹386.20crore during 2009-14 in respect of Bokara TPS, CTPS and DTPS may be furnished;
- (d) Cumulative depreciation recovered as on 31.3.2009 in Common assets may be furnished;
- (e) The name of the plants located in high alert security zones with supporting documents shall be furnished.

(B) Hydro Power Stations

Petition No. 271/2012

- (a) The justification for incurring the actual additional capital expenditure for the period 2009-11 along with justification (as called for vide this office letter dated 13.2.2013) shall be submitted.

Petition No. 271/2012

- (b) The justification for incurring the actual additional capital expenditure for the period 2009-10 along with justification and the relevant regulations (as called for vide this office letter dated 13.2.2013) shall be submitted.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)